

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 305**  
IA-1300/2024, IA-892/2022  
**In**  
**IB-58(ND)/2021**

**IN THE MATTER OF:**

IndiaBulls Housing Finance Ltd  
Vs.  
Mohit Singh

.... Petitioner/Applicant

.... Respondent

**Order under Section 95 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Sumesh Dhawan Sr. Adv., Ms. Vishnityi, Mr. Raghav, Ms. Ridhima Sharma Advs.  
For the P.G. : Mr. Abhishek anand, Mr. Tushar Randhava, Ms. Jasleen Singh Sandha Advs.

**ORDER**

**IA-1300/2024, IA-892/2022**

On the request, made by the Ld. Counsel appearing for parties, the matter is adjourned **to 08.05.2024**.

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**